

It has also been clarified that the financial creditor namely Endless Services Pvt. Ltd. at whose instance the CIRP was initiated has expressed satisfaction as its claim had already been settled. The resolution was carried by 100 % voting share and the counsel for the IRP has clarified that all dues of the IRP including the expenses incurred for conducting the CIRP have also been satisfied.

As a sequel to the above discussion, the application is allowed and the CIRP initiated in CP No. (IB)-1014(PB)/2019 stands nullified. The admission order dated 31.07.2019 will not operate any further.

It is needless to say that any proceeding initiated in pursuance of the aforementioned CIRP cease to be in operation.

The application as well as CP No. (IB)-1014(PB)/2019 are accordingly disposed of along with the applications.

A copy of the order be given dasti to the counsels for the parties under the signature of the Bench Officer today itself.

— Sd —

(M.M.KUMAR)
PRESIDENT

— Sd —

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)